

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT. NO- II**

(8) MA 2512/2019 IN C.P.(IB)-194(MB)/2019

CORAM:

**SHRI. RAJASEKHAR V. K
MEMBER (Judicial)**

**SHRI RAVIKUMAR DURAISAMY
MEMBER (Technical)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **21.02.2020**

NAME OF THE PARTIES: Dena Bank

V/s

Samrudhi Sugars Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. Learned Counsel for the parties present.
2. **MA-2512/2019** has already been allowed vide order dated 06.07.2019, hence delist the **MA-2512/2019** from the board of this Court.
3. List this matter for argument on **24.03.2020**.

Sd/-

**RAVIKUMAR DURAISAMY
Member (Technical)**

21.02.2020
Sushil

Sd/-

**RAJASEKHAR V.K
Member (Judicial)**